

NATIONAL COMPANY LAW TRIBUNAL

COURT-I, MUMBAI

Item 53

MA 2070/2019 MA 2071/2019 CA 3009/2019 CA 93/2021 CA 233/2021  
CA 361/2021 CA 362/2021 CA 364/2021 CA 427/2021 IA 1/2022 CA  
51/2022 CA 136/2022 CA 97/2022 CA 102/2022 CA 118/2022, CA  
119/2022, CA 396/2021, CA 62/2022 CA 122/2022 in CP 3638/MB/2018

CORAM:

SH. KAPAL KUMAR VOHRA

JUSTICE P. N. DESHMUKH (Retd.)

HON'BLE MEMBER (T)

HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **06.06.2022**

NAME OF THE PARTIES: - **Union of India**

**Vs**

**Infrastructure Leasing & Financial Services Ltd & Ors**

*Appearance (via video-conference):*

**CA 364/2021**

For the Applicant : Sr. Adv. Janak Dwarkadas

**IA 361/2021, IA 362/ 2021, IA 97/2022, IA 102/2022, IA 118/2022**  
**and 119/2022**

For the Applicant : Adv. Robin Jaisinghani

For the Respondent : Adv. Gauri Joshi

**CA 396 of 2021**

For the Respondent No. 1 : Adv. Ashish Kamat

For the Respondent No. 17 : Adv. Gaurav Sharma

For the Respondent No. 18 : Adv. Hamza Lakhani

**MA 2070/2019**

For the Respondent : Adv. Khushali palrecha

Proposed Respondent No. 326 : Sr. Adv. Janak Dwarkadas

Rule 11 of NCLT, 2016 and Section 242(4),241-242 of Companies Act, 2013

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**ORDER**

Due to paucity of time matter could not be heard. List this matter on  
**20.07.2022.**

**Sd/-**

**Sd/-**

K. K. VOHRA  
Member (Technical)

JUSTICE P. N. DESHMUKH  
Member (Judicial)

ANKIT